

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Special Leave Petition (C) No(s). 15411/2024

[Arising out of impugned final judgment and order dated 28-02-2024 in FAO No. 1065/2011 passed by the High Court of Judicature at Allahabad]

GEETA DEVI

Petitioner(s)

VERSUS

NATIONAL INSURANCE COMPANY LTD. & ANR.

Respondent(s)

IA No.150823/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.150824/2024-EXEMPTION FROM FILING O.T.

Date : 23-04-2025 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE PANKAJ MITHAL
HON'BLE MR. JUSTICE S.V.N. BHATTI

For Petitioner(s) Mr. P.N. Mishra, Adv.
Mr. Mansoor Ali, AOR
Ms. Rubina Zaved, Adv.

For Respondent(s) M/S. Manoj Swarup And Co., AOR
Mr. S.k. Ray, Adv.
Ms. Neetika Chaturvedi, Adv.
Mr. Abhishek Swarup, Adv.
Mr. Chetan Sharma, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. Heard learned counsel for the parties.
2. Leave granted.

(KANCHAN CHOUHAN)
SENIOR PERSONAL ASSISTANT

(NIDHI MATHUR)
COURT MASTER (NSH)